IN THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI.

O.A. NO. 639/2022

IN THE MATTER OF:

PRITPAL SHARMA APPLICANT

VERSUS

GOVT. OF NCT OF DELHI RESPONDENT.

Dated : 18.04.2024

INDEX

Sl. No.	Particulars	Page no.	Court fees
1.	Reply on behalf of applicant along with affidavit.	1-5	
2.	**Annexure-EW-1/A(Colly)**: The copies of report prepared by Patwari dated 13.11.2023 and Patwari and SI on dated 15.03.2024.	6-7	
3.	**Annexure-EW-1/C** : The copies of two snaps and copies of complaints dated 09.04.2024 to The Executive Engineer, DJB and D.M.South Delhi, Saket, New Delhi	8-12	

Place: New Delhi

Dated: 12.04.2024

Filed by

(Pritipal Sharma)

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI.

O.A. NO. 639/2022

IN THE MATTER OF:

PRITPAL SHARMA APPLICANT

VERSUS

GOVT. OF NCT OF DELHI RESPONDENT.

Dated : 18.04.2024

REPLY ON BEHALF OF APPLICANT TO THE REPORT FILE BYSDM, MEHRAULI, NEW DELHI ON DATED 15.03.2024.

1. That the above said mater is pending before this Hon'ble Tribunal and is fixed for 18.04.2024.

PARAWISE REPLY OF SUIT ON MERITS

1. That the contents of para no. 1 of the report filed by the SDM, Mehrauli, New Delhi by way of affidavit is incorrect and denied.
2. That the contents of para no.2 of the report filed by the SDM, Mehrauli, New Delhi is correct and it is incorrect that disputed property bearing No.B-9, Phase-II, Ayanagar, New Delhi is not mentioned by the SDM in his report dated 15.03.2024 but the patwari Sachin and SI Ashwani Yadav

No.D-735, PS Fatehpur Beri, New Delhi mentioned in their report dated 13.11.2023 & 15.03.2024 as annexure A-B on page 516, 525 filed by the SDM is totally concealed the current situation of the disputed property. The copy of this annexures is attached/enclosed herewith as Annexures Ex.EW1/A (Colly.)

3. That the contents of para no.3 of the report filed by the SDM, Mehrauli, New Delhi is incorrect and denied. The applicant wants to know what is the right of SHO to prove the ownership of the disputed property which was written a letter by the SDM and relevant facts given in para no.2 which is/was mentioned by the Patwari Sachin and SI Ashwani Yadav on 13.11.2023 & 15.03.2024. It is also submitted that the distance of disputed property bearing no. Opposite H.No. G1-2038, Phase-VI, Aya Nagar, New Delhi and B-9, Phase II, Aya Nagar, New Delhi is more than 2 kilometers The copy of Adhar card of Rinku S/o Sh. Suresh R/o B-9, Phase-II, Aya Nagar, New Delhi vide Adhar Card No. 5511 0852 9225 is enclosed herewith as annexure Ex. EW-1/B.

4. That the contents of para no.4 of the report filed by the SDM, Mehrauli, New Delhi is correct and no need of reply.

It is pertinent to mention here that bore well approx. 50 already unauthorized running in Aya Nagar, New Delhi and supplied the filtered RO water to the near resident on huge cost and not possible to provide addresses where the unauthorized bore will is running but provided two snap by fulfill the water. It is also submitted that two complains given to The Executive Engineer DJB, Saket, New Delhi-110017 on 09.04.2024 and the same was recorded at Diary No.76 and also given to the District Magistrate, M.B. Road, New Delhi, on dated 09.04.2024 vide diary no.12265. The copies are annexed herewith as Annexure Ex. EW-1/C (Colly.)

5. That the contents of ara no.5 of the report filed by the SDM, Mehrauli, New Delhi needs no reply.

6. That the contents of para no.6 of the report filed by the SDM, Mehrauli, New Delhi needs no reply because the Hon'ble Tribunal has jurisdiction.

7. That the contents of para no.7 of the report filed by the SDM, Mehrauli, New Delhi needs no reply because the Hon'ble Tribunal has jurisdiction to hear and decide the matter.

PRAYER:

It is therefore humbly prayed, in view of the above facts and circumstances, the present matter may be decided after sealing and closing the unauthorized bore well in the above mentioned area, in the interest of justice.

Applicant

Place: New Delhi

Dated: 12.04.2024

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI.

O.A. NO. 639/2022

IN THE MATTER OF:

PRITPAL SHARMA APPLICANT

VERSUS

GOVT. OF NCT OF DELHI RESPONDENT.

Dated : 18.04.2024

AFFIDVIT

I, Pritipal Sharma S/o Late Sh. Bhoop Singh Sharma R/o H.No.1031, D-2, G-1 Block, Phase-VI, Aya Nagar, New Delhi-110047, do hereby solemnly affirm and declare as under:-

1. That the deponent is fully conversant with facts of the case and competent to file the affidavit.

2 That the accompanying reply has been drafted by me and be treated as part and parcel of this affidavit and not repeated for the sake of brevity.

4 That no material information has been concealed/ withheld there from.

DEPONENT

I identified the deponent who has signed in my presence

12 APR 2024

VERIFICATION:

Verified at New Delhi on this 12th day of April, 2024 that the contents of the above affidavit are correct and true as per information derived from the policy claim record. No material information is withheld therefrom.

DEPONENT

NOTARY
NEELAM SHARMA
ADVOCATE
DELHI
REGD. No. 8227
EXPIRY DATE
01/09/2025
GOVT. OF INDIA

ATTESTED

NOTARY (Govt. of India)
Neelam Sharma
Advocate
Ch. No. 165A, Gate No. 1
Patiala House Courts,
New Delhi-110001
(M) 9899408301

12 APR 2024

575 6-7

516

Ex EW-I/Coll

Annexure-A

श्रीमान जी

आमदा पत्र संख्या - Diary No-49601 Dt.- 10/11/2023/ Office of DM South के सन्दर्भ में कोर्ट केस NGT OA No.- 639/2022 Titled "Prithpal Sharma Vs GNCTD" में दिए गए पते B-9, Phase-II, आयानगर नई दिल्ली पर पहुँचे। मौके पर Borewell वाला कमरा सील था। स्थानीय लोगों से Borewell की Ownership के बारे में पता किया गया, पर किसी ने Ownership के बारे में कुछ नहीं बताया। शिकायतकर्ता प्रितीपाल शर्मा के Mob. No.- 9818423868 पर कॉल किया गया, पर उनके नं. पर बात ना हो सकी। मौके का मुआयना करके ऐसा प्रतीत हुआ कि मौके का ख.न. - 1978 है। मुताबिक रिवेन्यू रिकॉर्ड ख.न. - 1978 (4-16) वन विभाग का है।
नक्ल जटौनी व मौके के फोटोग्राफ साथ संलग्न है।
ग्राम आयानगर शहरीकृत हो चुका है।
रिपोर्ट आगे कार्यवाही हेतु पेश है।

Reader to SDM

Patwari/Incm
13/11/2023
Sachin Kumar

E&EW-I/Pratibha

576

525

Annexure-B

श्रीमान जी

आमदा कोर्ट केस NGT OA No. -639/2022, TH-Ld "Pritipal Sharma Vs GNCTD" में दिए पते B-9, Phase-II, आयानगर नई दिल्ली पर पहुँचा। मौके पर पुलिस महकमे की तरफ से S.I. Ashwini Yadav मिले। स्थानीय पूछताछ पर भी किसी ने Borewell के Owner की जानकारी नहीं दी। पुलिस विभाग को भी Borewell के Owner के बारे में कोई जानकारी ना होने की बात कही। पर मौके पर दाखे ही में वन विभाग द्वारा Borewell की property को अ०नं०-1978 बताकर तोड़-फोड़ का नोटिस दिया हुआ है। व साथ के मकानों की तोड़-फोड़ भी करी जा चुकी है। मौके पर आए पुलिस अधिकारी ने बताया कि उपरोक्त प्रोपर्टी पर वन-विभाग claim कर रहा है। मौके के फोटोग्राफ व वन-विभाग का नोटिस साथ संलग्न है।

रिपोर्ट अग्रिम कार्यवाही हेतू पेश है।

Patwari/Aya
15.03.2024

15/3/24
Ashwani Yadav
No. D-735
PS Ratanpuri Sec. Delhi

577 (8)

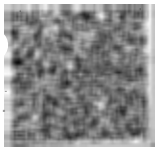
Ex EW-1/B

भारत सरकार
GOVERNMENT OF INDIA

रिंकू
Rinku

पिता :
Father :

जन्म वर्ष / Year of Birth :



आधार —

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

1947
1800 180 1947

help@uidai.gov.in

www.uidai.gov.in

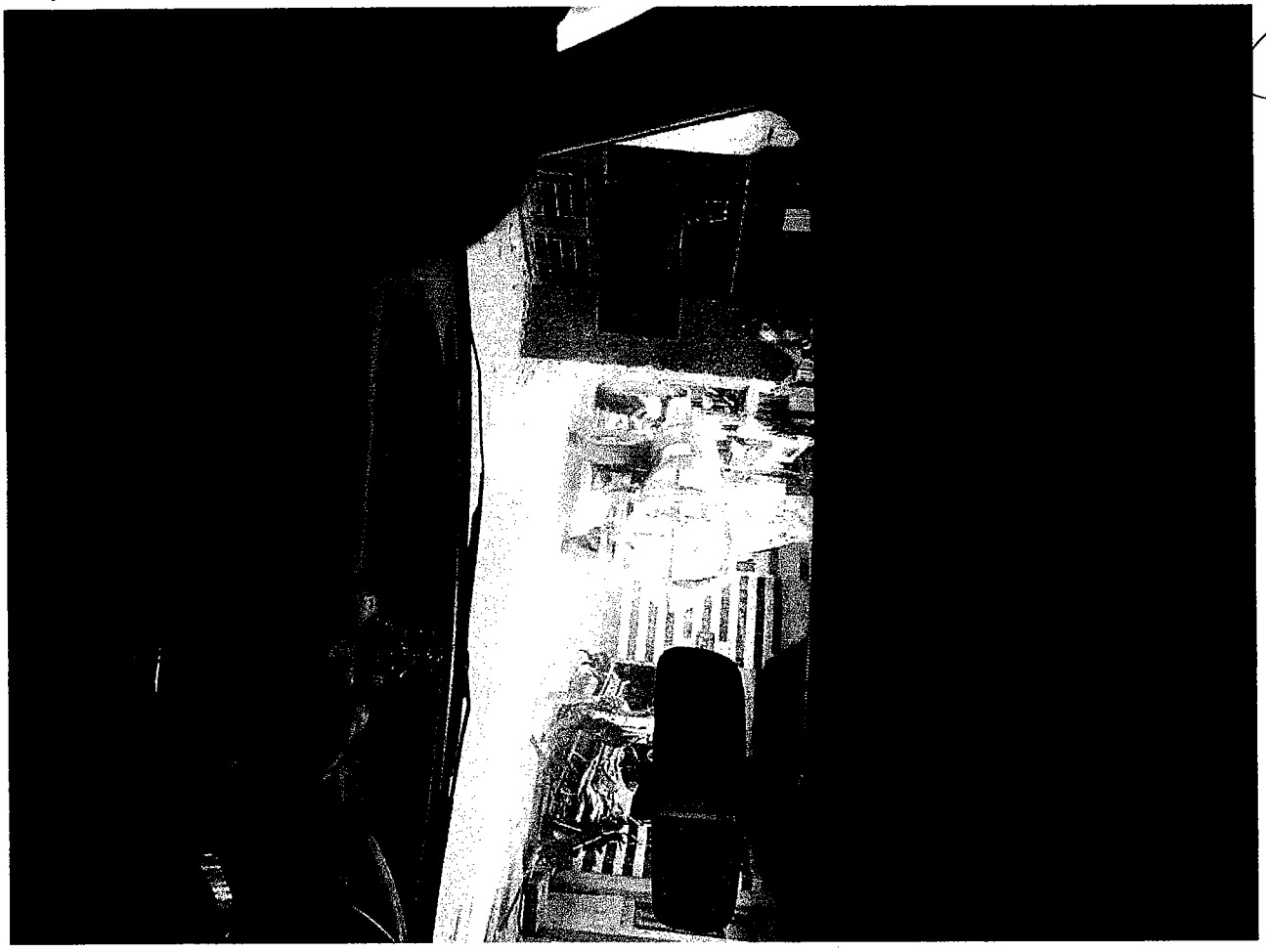
P.O. Box No.1947,
Bengaluru-560 001

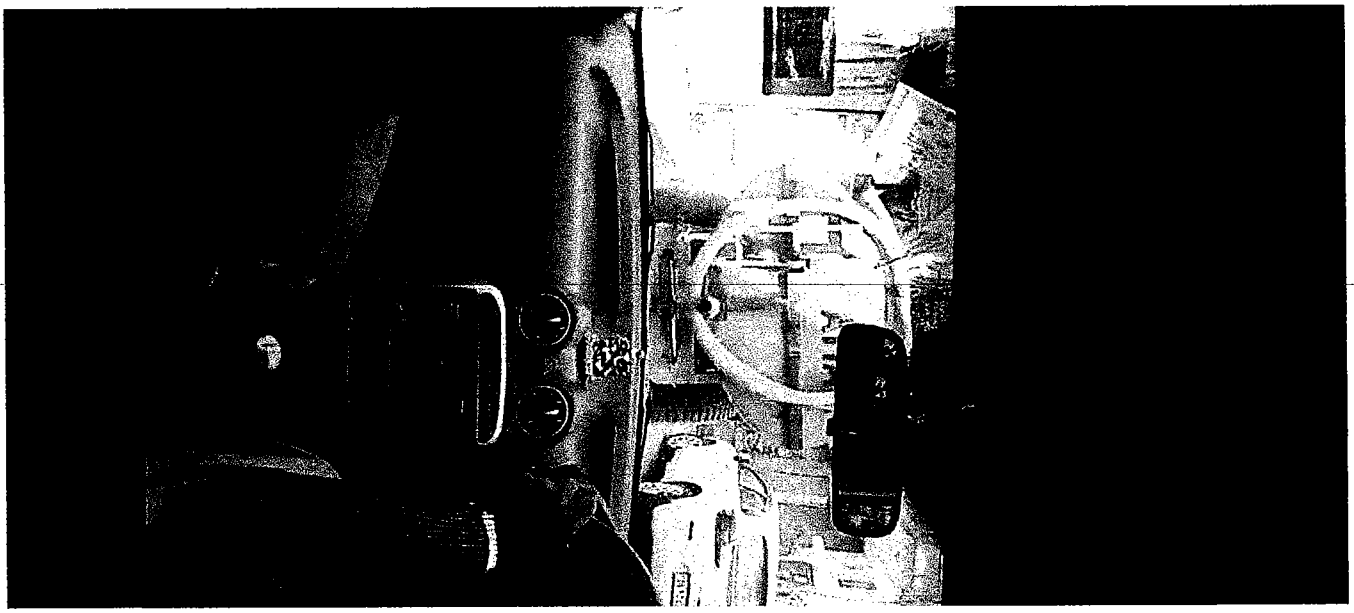
EXPEW1/Cadly

9

Ex. PW1/C (Colly)

10





सेवा में,

दिनांक 9/4/2024

श्री मान कार्यकारी अभियंता
दिल्ली जल बोर्ड दक्षिण, क्षेत्र
शकूर बस्ती दिल्ली 17

Dr. EW1/C (Delhi)
(11)
EE (HQ) 46
DIARY No. 476
DIARY No.
09/4/2024

महोदय, मैं प्रीतपाल शर्मा ने आया नगर में अवैध वाटर बिल की शिकायत माननीय N.G.T वाटर केस नः OA 639 की हुई है। मेरे घर पानी सप्लाई आ ने वहा की जनता के साथ मिल कर पहले मेरे घर का पानी कनेक्शन वार-2 काट दिया, अब मुझे D.J.B के माध्यम से सप्ताह में एक बार एक टैंकर पानी घर आने लगा था परन्तु कुछ दिनों से टैंकर से मेरे घर पानी नहीं आ रहा। D.J.B के द्वारा टैंकर संचालक छतरपुर विधान सभा क्षेत्र में है। पानी सप्लाई व D.J.B टैंकर चालक को लाख दिया कि ही समाज के है दाना में 5 to 6 गांव है की वजह से टैंकर चालक यह का पानी सप्लाई नहीं का हवाला दे कर के वह हमें धमका रहे है। इस वजह से मेरे घर पानी नहीं आ रहा। मुझे इन लोगों के परेशान किया हुआ है। पानी को अवैध तौर करके पानी का दोहन कर और कार्य फिल्टर करके इनके टैंकर व अन्य गाड़ियां द्वारा पानी बेचने का काम जारी पर है। एक सरकारी बोरवेल पर रिंकू नाई नाम लिख कर उसपर कब्जा किया हुआ है। मैंने दिनांक 1/4/2024 को डायरी नं 4 D.J.B शकूर बस्ती कार्यालय के आफिस में एक शिकायत दी थी व S.D.B हेल्पलाईन पर 60155630 में भी शिकायत दर्ज की थी पर आज तक मेरे घर के पानी सप्लाई को चालू नहीं किया। नेता, रोशन, कन्हैया, पिंटू व अन्य की वजह से बन्द कर दिया है। आपसे अनुरोध करता हूं मेरे घर एक टैंकर पानी सप्ताह में एक बार जरूर दिया जाए आपकी अति कृपा होगी। — धन्यवाद। —

प्रार्थी:
Pritpal

प्रीतपाल शर्मा पुत्र स्वर्गीय रूप सिंह शर्मा
पता = 1031 डी/2 जी I ब्लॉक फ्लैट 6
आया नगर नई दिल्ली 110047.
मो 9818423868

Exp. EW1/Comp

(12)

सेवा में

दिनांक 9/4/2024

श्रीमान डी.एम. साहब जी
दक्षिण दिल्ली डी.एम. बी. रोड
साकेत नई दिल्ली 110068

महोदय,

मैं प्रीतपाल शर्मा आया नगर में अवैध बोरवेल की शिकायत माननीय N.G.T कोर्ट केस नं० OA 639 की हुई है, मेरे घर पानी माफिया के यहां की जनता के साथ मिल कर पहले मेरे घर का पानी कनेक्शन तोड़-2 काट दिया अब मुझे D.J.B के माध्यम से सप्ताह में एक बार एक टैंकर पानी घर आने लगा था पर कुछ दिनों से टैंकर से मेरे घर नहीं आ रहा D.J.B के द्वारा टैंकर संचालन हेतु पुर विधान सभा क्षेत्र में ही पानी माफिया व D.J.B टैंकर वाले लोग दोनों एक ही समाज के हैं दोनों में साठ गांठ होने की वजह से टैंकर चालक यहां के पानी माफियाओं का हवाला देकर के वह हम धमका रहे इस वजह से मेरे घर पानी नहीं आ रहा मुझे इन लोगों ने परेशान किया हुआ है। पानी का अवैध बोर करके पानी का दोहन कर आरो द्वारा फिल्टर करके डीजल के टैंकर व अन्य गाड़ियों द्वारा पानी बेचने का काम जोरों पर है एक सरकारी बोर पैल पर रिंकू नाम लिख कर उसपर कब्जा किया हुआ है। मैंने कार्यकारी अभियंता साहब सावंत जी को फोन नं० 9650-291067 उनके नम्बर पर शनिवार दिनांक 6/4/2024 को दो बार फोन करके टैंकर द्वारा पानी भेजने का अनुरोध किया पर पानी का टैंकर नहीं आया। सोमवार दिनांक 8/4/2024 को फोन किया उन्होंने फोन नहीं उठाया न ही पानी का टैंकर मेरे घर पहुंचा कृपया जोर कानूनी अवैध ~~बोर~~ बोर पैल व इनारे प्लांट को चिन्हित करके सख्त कानूनी कारवाई करने की कृपा कर आपकी अति कृपया होगी। — धन्यवाद। —

प्रार्थी
Pritpal

प्रीतपाल शर्मा पुत्र स्व० श्री रूपसिंह शर्मा
पता - 1031 डी 2 जी I ब्लॉक नम्बर 6
आया नगर नई दिल्ली 110047
मो० 9818423868

12265